GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO. 3607

TO BE ANSWERED ON FRIDAY, THE 16th MARCH, 2018 25 PHALGUNA, 1939 (SAKA)

GST Revenue and Compensation to States

3607. SHRI JAYADEV GALLA:

Will the Minister of FINANCE be pleased to state:

- a) the details of amount of revenue collected under Goods and Services Tax (GST) regime since its implementation and comparative tax so collected in the corresponding months of the previous year, month-wise and State-wise;
- b) the details of amount refunded by way of input subsidy during the above period, monthwise and State-wise; and
- c) the details of loss incurred by Andhra Pradesh (AP) and Telangana since implementation of GST and the amount reimbursed so far to Andhra Pradesh and Telangana?

ANSWER MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA)

(a) In the absence of any past precedent, it shall be difficult to compare the GST revenue collection with the corresponding months of the previous years due to a number of factors like overlap of taxpayers pre and post introduction of GST, variation in exemption limits between Centre and States and among States and mechanism of apportionment of fund under IGST.

The month-wise figures of Central Goods and Services Tax (CGST), State Goods and Services Tax (SGST), Integrated Goods and Services Tax (IGST) and Cess collected by the Government since July 1, 2017 is as under:

(Amount in Rs. Crores)

Month	Collection	
August, 2017	93,590	
September, 2017	93,029	
October, 2017	95,132	
November, 2017	85,931	
December, 2017	83,716	
January, 2018	88,929	
February, 2018	88,047	

(b) In order to give special impetus to manufacturing, service etc. sectors in the GST regime, Government of India is providing several benefits such as general exemption from GST, ad-hoc exemption and threshold exemption, availability of input tax credit (under section 16 of CGST Act) and operation of refund mechanism (under section 54 of CGST Act). There is no concept of input subsidy in GST regime.

(c) The details of loss of revenue due to implementation of GST and compensation released to Andhra Pradesh and Telangana are as under:

(Amount in Rs. Crore)

ľ	Name of State	Andhra Pradesh	Telangana	
Loss of Revenue due to implementation of GST	July-Aug, 2017 116		7	
	Sep-Oct, 2017	266.10	162.28	
	Nov-Dec, 2017			
	(Including provisional			
	settlement of IGST amount of		-	
	Rs. 589 cr. and Rs. 705 cr.	<u>-</u>		
	Released to Andhra Pradesh			
	and Telangana)			
	Total	382.10	169.28	
Compensation July-Aug, 2017		116	7	
released by Sep-Oct, 2017		266.10	162.28	
Dept. of Nov-Dec, 2017		0	0	
Revenue Total		382.10	169.28	
